

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 866 of 2020

IN THE MATTER OF:

Kalpataru Steel Rolling Mills Ltd.Appellant

Vs

Southern Power Distribution Company of A.P. Ltd.Respondent

Present:

For Appellant: Mr. Anoop Prakash Awasthi, Advocate.

For Respondent: Mr. Vikramjit Banerjee, Mr. Rakesh K. Sharma, Mr. Nishant Sharma and Ms. Tanvi Gupta, Advocates.

With

Company Appeal (AT) (Insolvency) No. 914 of 2020

IN THE MATTER OF:

Southern Power Distribution Company of A.P. Ltd.Appellant

Vs

Kalpataru Steel Rolling Mills Ltd.Respondent

Present:

For Appellant: Mr. Vikramjit Banerjee, Mr. Rakesh K. Sharma, Mr. Nishant Sharma and Ms. Tanvi Gupta, Advocates.

For Respondent: Mr. Anoop Prakash Awasthi, Advocate.

ORDER

(Through Virtual Mode)

16.12.2020: Shri Anoop Prakash Awasthi, Advocate representing the Successful Resolution Applicant submits that compliance of the interim direction dated 6th November, 2020 in regard to providing new connection for

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supply of electric energy is underway, while the ‘Southern Power Distribution Company of A.P. Ltd.’ – Appellant in Company Appeal (AT) (Insolvency) No. 914 of 2020 has complied with the requirements, so far as their part is concerned, on 14th December, 2020.

Since it is stated at the Bar that the process is expected to be completed within a weeks’ time, let these matters be posted for admission (after notice) on **6th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

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